

(10)



NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/621/(IB)/2017
NAME OF THE PETITIONER(S) : HIMALAYA VENTURES LTD
NAME OF THE RESPONDENT(S) : CARAVEL LOGISTICS
UNDER SECTION : 9 RULE 6

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

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| 1. | VINEET SUBRAMANIAN | for Applicant |  |
| 2. | P.H. ARVINDH PANDIAN for AVINASH KRISHNAN RAVI | } for Respondent |  |

ORDER

Counsels for both the parties are present and submitted the final arguments. However, during the course of arguments, Counsel for the Corporate Debtor submitted that in case the Adjudicating Authority is coming to the conclusion that the Application is admissible, an opportunity be granted to the Corporate Debtor for making payment of the outstanding debt. Keeping in view the submissions made by the Counsel for the Corporate Debtor, matter is adjourned, with the direction to the Counsels to instruct their clients to settle the matter, failing which final order will be passed on next date of hearing. Put up on 11.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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